

File No. Stds/SP-15/T(T(IMST))  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulation division)  
FDA Bhawan, Kotla Road, New Delhi-110 002

---

Dated, the 4<sup>th</sup> December, 2020

**Subject: Withdraw of direction dated 23.09.2020 regarding operationalisation of Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020.**

Reference is drawn to direction dated 23.09.2020 vide file no. Stds/SP-15/T(T(IMST)) for operationalisation of Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020 wherein the manufacturing and sale of Blended edible vegetable oil with mustard oil as an ingredient was prohibited with effect from 1<sup>st</sup> October, 2020.

2. After due consideration of the representation of the stakeholders it has been decided to withdraw the direction dated 23.09.2020 for operationalisation of Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020.

3. This issues with the approval of the competent authority.

  
(N. Bhaskar)  
Advisor (Science and Standards)

To

1. All Food Safety Commissioner
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI

File No. Stds/SP-15/T(T(IMST))  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulation division)  
**FDA Bhawan, Kotla Road, New Delhi-110 002**

---

Dated, the 23<sup>rd</sup> September, 2020

**Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding operationalisation of Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020.**

In exercise of the power conferred under section 92 of the Food Safety and Standards Act-2006, FSSAI had framed the Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020.

2. Standards of Blended edible vegetable oil in Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 permit an admixture of any two edible vegetable oils where the proportion by weight of any edible vegetable oil used in the admixture is not less than 20 per cent. Further, Food Safety and Standards (Prohibition and Restrictions on sales) Regulations, 2011 also permit such admixture.

3. Now, the Government of India, after due deliberation has directed Food Safety and Standards Authority of India to prohibit blending in mustard oil and to facilitate manufacture and sale of pure mustard oil for domestic consumption in public interest.

4. The draft regulations, in this regard, are in the process of being notified and the process of draft notification, consideration of comments, if any that may be received thereon and the finalization of these regulations is likely to take some time. Meanwhile, to implement the said direction of Government of India, it has been decided to operationalise these regulations with effect from 1<sup>st</sup> October, 2020. No manufacturing of Blended edible vegetable oil with mustard oil as an ingredient shall be allowed with effect from this date.

5. This issues with the approval of the competent authority in exercise of the power vested with Food Safety and Standards Authority of India under Section 18(2)(d) read with Section 16 (5) of Food Safety and Standards Act, 2006.



(N. Bhaskar)  
Advisor (Science and Standards)

To

1. All Food Safety Commissioner
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI

**Notice for operationalisation of Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020**

F.No. . Stds/SP-15/T(T(IMST). - The Government of India, after due deliberation has directed Food Safety and Standards Authority of India to prohibit blending in mustard oil and to facilitate manufacture and sale of pure mustard oil for domestic consumption. Consequently, the Food Safety and Standards Authority of India hereby makes the following regulation operational with effect from 1<sup>st</sup> October,2020.

Draft Regulations

1. These regulations may be called the Draft Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2020.

1. In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, in regulation 2.1 relating to “Sale of certain admixtures prohibited”, in sub-regulation 2.1.1, after clause (10) the following clause shall be inserted, namely: -

“(11) Any blended edible vegetable oil containing Mustard Oil.”